

THE MINISTER OF FINANCE (SHRI SACHINDRA CHAUDHURI): (a) and (b) No bonus is being paid to any category of Hindi knowing staff in the Department of this Ministry.

#### **MEDICAL TREATMENT UNDER C.G.H.S.**

730. PROF. SATYAVRATA SIDDHANTALANKAR: Will the Minister of HEALTH AND FAMILY PLANNING be pleased to state:

(a) whether it is a fact that Defence Civilian employees residing in Sadar Bazar, Delhi Cantonment are not entitled to get medical treatment in Central Government Health Scheme functioning at Sadar Bazar, Delhi Cantonment whereas Defence civilian employees putting up at Nangal Raya and outside the Cantonment area are allowed this facility; and

(b) if so, the reasons therefor?

THE MINISTER OF HEALTH AND FAMILY PLANNING (DR. SUSHILA NAYAR): (a) and (b) The Defence Civilian employees residing in Sadar Bazar (Delhi Cantonment) are getting free treatment for themselves and members of their families under the Military Medical Attendance Rules. The Defence Civilian employees working in Delhi Cantonment and residing in this area are therefore not covered by the C.G.H.S. as they are already covered by the Military Medical Attendance Rules.

Nangal Raya is a place away from the Delhi Cantonment area and is under the Delhi Corporation. The Defence Civilian employees residing there are not entitled to medical attendance under the Military Medical Attendance Rules. They were therefore covered by the C.G.H.S. when a C.G.H.S. dispensary was opened in Motinagar in August 1960.

#### **HOMOEOPATHY**

781. SHRI M. P. BHARGAVA: Will the Minister of HEALTH AND FAMILY PLANNING be pleased to refer to

the reply given to Starred Question No. 480 in the Rajya Sabha on the 10th August 1966, and state:

(a) whether details for setting up « Composite Council which will include Homoeopathy also, have been worked out;

(b) if so, what are the details thereof; and

(c) how many states have accepted the model curricular and syllabi for the Diploma and Degree courses in Homoeopathy?

THE MINISTER OF HEALTH AND FAMILY PLANNING (DR. SUSHILA NAYAR): (a) Not yet.

(b) Does not arise.

(c) Replies from State Government\* other than Madras, are awaited. In Madras State there is no recognised institution for imparting instruction in Homoeopathy. No Government assistance is given to any homoeopathic school, college or hospital in Madras State. The question of implementing the recommendations of the Homoeopathic Advisory Committee, for the model curriculum and syllabi for the Diploma and Degree courses in Homoeopathy, can be taken up by the Government of Madras only after appropriate legislative measures are enacted by the State Government.

#### **PUNJAB NATIONAL BANK**

782. SHRI ABDUL GHANI: Will the Minister of FINANCE be pleased to refer to the reply given to Starred Question No. 477 in the Rajya Sabha on 17th August, 1966, and state:

(a) whether the investigations concerning the directors and officers of the Punjab National Bank have since been completed; and

(b) if so, the details of the findings and the action taken thereon?

THE MINISTER OF FINANCE (SHRI SACHINDRA CHAUDHURI): (a) No.

(b) Does not arise.

**DELEGATIONS SENT ABROAD**

783. SHRI SITARAM JAIPURIA: Will the Minister of FINANCE be pleased to state:

- (a) the number of delegations sent abroad in September and October, 1966;
- (b) the members of each delegation;
- (c) the purpose of sending each delegation; and
- (d) the foreign exchange involved in each delegation?

THE MINISTER OF FINANCE (SHRI SACHINDRA CHAUDHURI): (a) 71.

(b) to (d) The required information is given in the attached statement. This does not include cases where Government officers were sent on specific duty in connection with training, inspection, study tours etc. [See Appendix LVIII, Annexure No. 31.]

**AID FROM DEVELOPED NATIONS**

784. SHRI B. N. MANDAL: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the United Nations passed a resolution to the effect that during the Development Decade, beginning from 1960, the developed nations of the world would make available one per cent of their national income, as aid to the developing or under-developed countries, on the condition that the aid-receiving countries will have to show development, at the rate of 5 per cent per year; and

(b) if so, whether Government have taken advantage of the said resolution and the amount of aid it has received to-date from the developed nations?

THE MINISTER OF FINANCE (SHRI SACHINDRA CHAUDHURI): (a) In December 1961, the United

Nations General Assembly designated the current decade as a United Nations Development Decade, recommended a minimum target of 5 per cent as annual rate of growth by 1970, and expressed the hope that flow of international economic aid would reach as early as possible the level of one per cent of the national income of the advanced countries.

(b) The Government of India pressed on various occasions the for international community to implement the above Resolution. India received from April 1961 to September 30, 1966 foreign aid (loans and grants but excluding PL 480 assistance) to the equivalent to US \$ 6055 mil<sup>1</sup>

**PAYMENT TO L.I.C. BY SHRI RATI RATTAN GUPTA**

785. SHRI NIREN GHOSH: Will the Minister of FINANCE be pleased to refer to the reply given to State Question No. 617 in the Rajya Sabha on the 24th August, 1966, and state:

(a) whether it is a fact that Shri Ram Rattan Gupta has paid further instalments to the L.I.C. in terms of his agreement with the latter;

(b) if so, the dates on which the cheques were given by him to the L.I.C. and the dates on which each of them was cashed?

THE MINISTER OF FINANCE (SHRI SACHINDRA CHAUDHURI): (a) and (b) Including the instalment due on the 30th September, 1966, a total amount of Rs. 3-25 lakhs is been received from Shri Ram Rattan Gupta and cheques, where presented, were duly cashed. The instalment due on the 31st October, 1966 was received on the 1st December, 1966 through a Demand Draft, which has been sent for collection to the Bank from whom advance in regard to collection is awaited by the LIC.